

**Central Administrative Tribunal  
Madras Bench**

**MA 310/00474/2018 & OA 310/01112/2018**

**Dated Monday the 20<sup>th</sup> day of August Two Thousand Eighteen**

**P R E S E N T**

**Hon'ble Mr. R.Ramanujam, Member(A)**

Lailathunissa  
No. 3/28, Nadu Street  
Inam Kulathur, Srirangam Taluk  
Tiruchi – 620 009. .. Applicant

By Advocate **M/s. T.N. Sugesh**

**Vs.**

1. The General Manager  
Southern Railways  
Park Town, Chennai – 600 003.
2. The Chief Personnel Officer  
Southern Railways  
Park Town, Chennai – 600 003.
3. The Divisional Railway Manager  
Tiruchirapalli Division, Southern Railways  
Tiruchirapalli.
4. The Chief Accounts Officer  
Southern Railway  
Chennai – 600 003. .. Respondents

**ORAL ORDER**

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. MA 474/2018 filed for condoning delay of 177 days in representing the OA is allowed. Delay condoned.

2. The applicant has filed this OA seeking the following reliefs:-

“To direct the respondents to grant to the applicant family pension with effect from the date of death of her husband (Late) V.M. Sirajudeen, that is, with effect from 20.09.2015 and to pay her the arrears of family pension till date and all other terminal benefits in respect of the services rendered by her husband since the date of his initial appointment on 02.01.1984, together with interest thereon as admissible under Rules for the belated payments”

3. It is submitted that the applicant is seeking family pension and other terminal benefits due to her husband. She submitted Annexure A7 representation which is pending with the respondents for consideration. Learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to consider her representation and pass a reasoned and speaking order within a reasonable time frame.

4. Keeping in view the limited relief sought and without going into the substantive merits of the case, I deem it appropriate to direct the respondents to consider Annexure A7 representation of the applicant dt. 26.10.2016 in accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of copy of this order.

5. OA is disposed of at the admission stage.

(R.Ramanujam)  
Member(A)  
20.08.2018